

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

2. C.P.(CAA)/182/MB/2022

C.A.(CAA)/115/MB/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **22.09.2022**

NAME OF THE PARTIES: ANVIL SHARE AND STOCK BROKING PRIVATE
LIMITED.

SECTION 230-232, 234 OF COMPANIES ACT, 2013

ORDER

Mr. Aniruth Jinturkar, counsel for the Petitioner is present through virtual hearing.

C.P. (CAA) 182/2022

Heard the counsel appearing for the Petitioner and the above Petition is admitted returnable date is fixed on **11.11.2022**.

The Petitioner shall publish the notice at least 10 days before the next date of hearing in two leading newspapers i.e. **“Business Standard”** in English language and **“Navshakti”** in Marathi language.

In the meanwhile, the ROC, RD and OL and other statutory bodies if any shall file their report, if not filed already, before the next date of hearing.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)